

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 40 of 2025 (SZ)**

In the matter of:

Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu dt: 25.12.2024 titled,
“Age-old channels have become open drains for discharging
raw sewage in Tiruchi”.

Versus

Commissioner,
Tiruchirappalli City Municipal Corporation,
Tiruchirappalli and Ors..

...Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1.	19.11.2025	Status Report filed by the 6 th Respondent- The Water Resources Department.	2-6
2.	17.11.1997	Annexure 1	7-8
3.	18.09.2025	Annexure 2	9-12
4.	15.09.2025	Annexure 3	13-16
5.	02.08.2025	Annexure 4	17-23

(Note: The page numbers are at the top centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE: 21.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 40 of 2025 (SZ)

In the matter of:

Tribunal on its own motion SUO MOTU based on the News Item in The Hindu dt: 25.12.2024 titled, "Age-old channels have become open drains for discharging raw sewage in Tiruchi".

Versus

1. Commissioner, Tiruchirappalli City Municipal Corporation,
Tiruchirappalli .
 2. Member Secretary,
Tamil Nadu Pollution Controll Board.
 3. Member Secretary,
Central Pollution Controll Board.
 4. Regional Officer,
Ministry of Environment, Forest and Climate Change.
 5. District Collector,
Tiruchirapalli.
 6. Executive Engineer, Water Resource Department,
River Conservancy Division, Trichy.
- ...respondent(s)

STATUS REPORT FILED BY THE 6TH RESPONDENT-**THE WATER RESOURCE DEPARTMENT**

I, Nithiyananthan S/O R.Appavoo, aged about 52 years, serving as the Executive Engineer, Water Resources Department, River Conservancy Division, Trichy Government of Tamil Nadu do hereby solemnly affirm and sincerely state as follows:

I humbly submit that I am the Executive Engineer, Water Resource Department, River Conservancy Division, Trichy Government of Tamil Nadu and the 6th Respondent herein as such I am well Acquainted with the facts and circumstances of the case from the available records in my office . I have gone through the Suo Moto Motion of the National Green Tribunal. I am filing this report for myself.

1. I respectfully submit that the Hon'ble NGT Suo- Motu Registered by the Principal Bench of The National Green Tribunal , New Delhi as Original Application No 07/2025 (PB) based on the news item published in The Hindu dt 25.12.2024 titled "Age - Old channels have become open drains for discharging raw sewage in Tiruchi " which has been transferred to the Southern Zone bench and renumbered as Original Application No 40 of 2025(SZ). The tribunal has impleaded the Water Resource Department as Respondent No 6 and directed the department to file an action taken report to restore the canal to its original position.

1. As the Water Resources Department (WRD) is a necessary party to this proceeding, we Suo Motu implead them as additional Respondent

No.6.

8. The WRD, who is the custodian of the canal, is directed to file a report regarding the action taken to restore the canal to its original position.

2. It is submitted that the issue referred by the newspaper on 25.12.2024, the discharge of sewage into the Uyyakondan Canal in Tiruchirappalli. The Uyyakondan main canal originates from the Cauvery River and traverses through Trichy city before flowing downstream. It was historically used for irrigation purposes, with a network of branch canals distributing water. Over time, with the urban expansion of Trichy city, several branch canals have come within the Corporation limits and are no longer used for irrigation.

This main Uyyakondan canal runs 14 km within the limit of Thiruchirappalli Corporation and in most of the area, it is getting polluted due to mixing of sewage water.

3. It is respectfully submitted that , the main canal continues to be under the administrative and maintenance control of the Water Resources

Department. The Water Resources Department (WRD) has already taken consistent measures to maintain and protect the **Uyyakondan main canal** and its associated branch canals.

4. It is further submitted that, the WRD regularly undertakes desilting, removal of water hyacinths, and strengthening of canal bunds to ensure smooth flow of water. Periodic inspections are conducted, particularly before and during monsoon seasons, to prevent blockages. Instructions it have been repeatedly issued to Trichy Corporation to ensure that **no untreated sewage or solid waste** is discharged into the canal network.
5. It is respectfully submitted that , As per **Government Order No. 277, Municipal Administration and water supply (M.C.I) Department Public Works Department, dated 17.11.1997**, four branch canals of the Uyyakondan main canal were officially handed over to Trichy Corporation for maintenance and upkeep.

S NO	CANAL NAME	LENGTH
1	Vannarapettai Canal	2½ miles
2	Virupatchi Maram Canal	3½ miles
3	Thennur Canal	4 miles
4	Alwar Thoppu& Kottai Canal	2½ miles

6. The Trichy Corporation has taken over the above branch canals for all maintenance activities, as they lie within developed residential areas and are no longer part of the irrigation network.
7. It is submitted that, During a **Flood Prevention Review Meeting held on 20.10.2009**, four more branch canals were directed to be handed over to Trichy Corporation for stormwater and drainage management.

S NO	CANAL NAME	LENGTH
1.	Kaathan Canal	2 miles
2.	Thotti Canal	3 miles
3.	Devadanam Canal	3 miles
4.	Tharanallur Canal	2 miles

8. With these additions, a total of **eight branch canals** of the Uyyakondan main canal have been transferred to Trichy Corporation for maintenance.
9. It is respectfully submitted that the WRD has taken all necessary and continuous measures to maintain the Uyyakondan Main Canal in good condition and ensure the prevention of pollution or obstruction.
10. The Department submits that issues related to **municipal drainage and sewage inflow** fall under the jurisdiction of the Trichy City Corporation and the Tamil Nadu Pollution Control Board.

It is, therefore, prayed that the above status report may please be taken on file of this original application and pass appropriate further order as deemed fit in the facts and circumstances of the case and thus render justice.

VERIFICATION

I I, Nithiyananthan S/O R.Appavoo, aged about 52 years, serving as the Executive Engineer, Water Resources Department, River Conservancy Division, Trichy, do verify that the submission made in this report are true to the best of my knowledge and from records and I verify this at Chennai 19th day of November 2025.

DATE: 19.11.2025


EXECUTIVE ENGINEER, WRD,
RC DIVISION, TRICHY

of 1

Government of Tamil Nadu
ABSTRACT.

CRATIONS Channels within the corporation limits - Handing over of
Public Works Department channels not in use for irrigation to Municipal
Corporation for maintenance - orders issued.

MUNICIPAL ADMINISTRATION AND WATER SUPPLY (M.C.I.) DEPARTMENT.

U.C.No. 277.

Dated 17.11.97.

Municipal Mayors of the 5 Municipal corporations in the State
have represented that there are a few Public Works
Department channels in each of the Municipal corporations mostly
for carrying rain and waste water and that these channels, due to prolonged
neglect and non maintenance by the Public Works Department, have got
clogged up, resulting in heavy flooding during monsoon rains. They
therefore, requested that these channels may be entrusted to
the local bodies concerned for maintenance.

2. Government have examined the request in detail and issue the
following orders:-

1. Where the channels are not serving any irrigation ayacut, they
could be handed over to the corporations concerned for maintenance
subject to the stipulation that corporations concerned will not
come forth with any request for financial assistance from
Government for such maintenance and

2. Where such channels have even small irrigation ayacuts, such
cases would be examined in the Public Works Department on
specific request from the Municipal corporations concerned
and the decision will be taken on a case to case basis.

3. The Regional Chief Engineers (WRO) Public Works Department
and the commissioners of Municipal Corporations are requested to take
action accordingly.

4. This order issues with the concurrence of the Public Works
Department vide its U.C.No. 261/3/PWD/97.1/dt.12.11.97.

/By order of the Governor/

K. A. Mambiar,
Chief Secy. to Government.

The Commissioner of Municipal Admin. Chennai-5.
Commissioners of Corporations, (through the Mayor) Chennai, Madurai,
Tiruchy/Salem

/true copy/

Copy of: Envt. No. 97 (1) 79223/97/CP/dt 30.11.97 from the Engineer-in-
Chief, WRO, Choppaik, Chennai-5 addressed to this office.

Copy forwarded to the All Regional Chief Engineers
and all functional Chief Engineers.

G. Ganapathi Subramanian,
Engineer-in-Chief, WRO, PWD-

/true copy/

7/11

**Government of Tamil Nadu
ABSTRACT**

Channels within Corporation Limits – Handing over of certain Department channels not in use for irrigation to Municipal Corporations – Maintenance – Orders issued.

**G.O. No. 277 / MUNICIPAL ADMINISTRATION AND WATER SUPPLY (M.C.I.)
DEPARTMENT / Dated: 17.11.1997**

The Commissioners of the five Municipal Corporations in the State have represented that certain Public Works Department (PWD) channels within Corporation limits carry rain and waste water. Due to prolonged non-maintenance by the PWD, these channels have become silted, resulting in heavy flooding during monsoon rains. They have requested that these channels be entrusted to the respective local bodies for maintenance.

2. The Government has examined the request in detail and issues the following orders:

1. Where the channels are not serving any irrigation ayacut, they could be handed over to the concerned corporations for maintenance, subject to the stipulation that the Corporations concerned will not cause forth with any request for financial assistance from the Government for such maintenance and
2. Where such channels have even small irrigation ayacuts, such cause would be examined in the Public Works Department on specific requests from Municipal Corporations concerned and decision will be taken on a case to case basis.
3. The Regional Chief Engineer (WRO), Public Works Department, and the Commissioners of Municipal Corporations are requested to take necessary action accordingly.
4. This order is issued with the concurrence of the Public Works Department vide U.O. No. 251/G/PWD/97 dated 12.11.1997.

By order of the Governor
K.A.Nambiar
Chief Secretary to Government

To:

The Commissioner of Municipal Administration, Chennai-5
Commissioners of Corporations (through the Mayor) – Chennai, Madurai, Tiruchirappalli, Salem

Copy of Letter No. E.Hc.(1) 79223/97/CP dated 30.11.1997 from the Engineer-in-Chief, WRO, PWD, Chennai-5 addressed to this office.

Copy forwarded to all Regional Chief Engineers and all Functional Chief Engineers.

G. Gnanapathi Subramanian
Engineer-in-Chief, WRO, PWD

தமிழ்நாடு அரசு
நீர்வளத்துறை



விசுவாச வரடம், புரட்டாசி 2
திருவள்ளூர் ஆண்டு 2056

அனுப்புநர்
பொறிபமுருகானந்தம்.பி.இ. ✓
உதவிசெயற்பொறியாளர், நீவது. ✓
ஆ.பா.உ.பகோட்டம், ✓
திருச்சி ✓

பெறுநர்
ஆணையர்,
திருச்சிராப்பள்ளி மாநகராட்சி,
திருச்சி ✓

க.எண் : கோ 53 / உ.செ.பொ(தி) / 2024 / நாள் : 18.09.2025 ✓

அய்யா,

பொருள் உய்யக்கொண்டான் வாய்க்காலில் கழிவுநீர் கலத்தல் மற்றும் குப்பைகள் கொட்டுவதை தடுக்க மாண்பமை தேசிய பசுமை தீர்ப்பாயம், வழக்கு எண். O.A.No:112/2020 வழக்கில் பெறப்பட்ட தீர்ப்பின் ஆணை - செயல்படுத்துதல் - தொடர்பாக. ✓

பார்வை 1.மாண்பமை தேசிய பசுமை தீர்ப்பாயம் (SZ) வழக்கு எண் O.A.No:112/2020 தீர்ப்பு நாள் 13.09.2021 ✓
2.இவ்வலுவலக கடித எண் கோ53/ உ.செ.பொ(தி)/ 2023, நாள்: 15.02.22, 23.02.22, 10.03.22, 05.05.2022, 17.06.22, 02.09.22, 11.10.22, 27.11.2022, 07.09.2023, 13.10.2023, 24.11.2023, 19.07.2024 09.08.2024 24.12.2024 24.02.2025 11.03.2025 30.05.2025 மற்றும் 05.08.2025 ✓
3. உதவிபொறியாளர், நீவது, ஆ.பா.பிரிவு, திருச்சி அவாகளின் கடித எண்: கோ04 / 2021 / உ.பொ(தி) / நாள்: 20.11.2021, 10.12.2021, 07.11.2022, 09.12.2022, 12.01.2023, 17.03.2023 19.07.2023, 04.09.2023, 04.10.2023, 20.11.23, 20.12.23, 19.01.24, 26.02.24, 30.04.24, 21.06.24, 31.07.24, 18.10.24 17.12.2024 05.02.2025 03.03.2025 12.05.2025 29.07.2025 மற்றும் 15.09.2025 ✓

பார்வை 1ல் காணும் மாண்பமை தேசிய பசுமை தீர்ப்பாயம், வழக்கு எண் O.A.No:112/2020 (SZ) வழக்கின் தீர்ப்பின் ஆணைப்படி உய்யக்கொண்டான் வாய்க்காலில் குப்பைகள் மற்றும் கழிவு நீர் கலக்காவண்ணம் விவசாயத்திற்கு தண்ணீர் வழங்க வேண்டும் என்று தெரிவிக்கப்பட்டுள்ளது. இத்துறையின் சார்பாக வாய்க்காலில் படர்ந்துள்ள ஆகாயத்தாமரை செடிகள் வாய்க்கால் மற்றும் கரைகளில் முழுவதும் அகற்றப்பட்டு பாசனத்திற்கு தண்ணீர் வழங்கப்பட்டு வரப்படுகிறது. இருப்பினும் உய்யக்கொண்டான் வாய்க்காலில் பல இடங்களில் தொடர்ந்து கழிவு நீரும், கழிவு நீருடன் குப்பைகளும் கலந்து வருகிறது. மேலும், பிளாஸ்டிக் பொருட்கள் மற்றும் கழிவு பொருட்கள் மாநகர குடியிருப்பு பகுதிகளில் இருந்து வரும் வாய்க்கால் மூலம் உய்யக்கொண்டான் வாய்க்காலில் நேரடியாக கலக்கிறது. இதனால் உய்யக்கொண்டான் வாய்க்காலில் ஆகாயத்தாமரை செடிகள் வளர்ந்தும், கழிவுகள் நிரம்பியும் பாசனத்திற்கு செல்லும் நீர் அடைபடும் சூழ்நிலை உருவாகி உள்ளது. எனவே உய்யக்கொண்டான் வாய்க்காலில் கழிவு நீர் சேராதவாறும் வாய்க்கால் கரையில் குப்பைகள் கொட்டப்படுவதை தடுக்கவும் தற்சமயம் கொட்டப்படும் குப்பைகளை அப்புறப்படுத்தவும் உரிய நடவடிக்கை எடுக்க ஆவண செய்ய

பார்வை 3ல் காணும் காணும் உதவிபொறியாளர், நீவது, ஆபாபிரிவு, திருச்சி அவர்களின் கடிதத்தின் வாயிலாக உதவி ஆணையர், வார்டு கமிட்டி அலுவலகம்-4, பொன்மலை கோட்டம், வார்டு கமிட்டி அலுவலகம்-2, அரியமங்கலம் கோட்டம், வார்டு கமிட்டி அலுவலகம்-3, திருவெறும்பூர் மற்றும் வார்டு கமிட்டி அலுவலகம்-5, கோ.அபிவேகபுரம் கோட்டத்திற்கும் கேட்டுக்கொள்ளப்பட்டும், பார்வை 2ல் காணும் இவ்வலுவலக கடிதம் வாயிலாக மாநகராட்சியிடம் கேட்டும் இந்நாள்வரை எவ்வித நடவடிக்கையும் எடுக்கப்படவில்லை. மேலும் இதுதொடர்பாக பொதுமக்களிடமிருந்து தொடர்ந்து மனுக்கள் பெறப்படுவதாலும் பாசன வாய்க்காலை தூய்மையாக வைக்கவும் உரிய நடவடிக்கை எடுக்க வேண்டியது அவசியமாகிறது. எனவே உய்யக்கொண்டான் வாய்க்காலில் கழிவு நீர் சேராதவாறும் வாய்க்கால் கரையில் குப்பைகள் கொட்டப்படுவதனை தடுக்கவும் தற்சமயம் கொட்டப்பட்டுள்ள குப்பைகளை அப்புறப்படுத்தவும் உரிய நடவடிக்கை எடுக்க ஆவண செய்யுமாறு பணிவுடன் கேட்டுக்கொள்ளப்படுகிறது.

(அ/ந)
உதவிசெயற்பொறியாளர், நீவது,
ஆ.பா.உ.ப.கோட்டம், திருச்சி-1
18/9/16

நகல்: வருவாய் கோட்டாட்சியர், திருச்சிராப்பள்ளி அவர்களுக்கு தகவலுக்காக கனிவுடன் தெரிவித்துக்கொள்ளப்படுகிறது. ✓

நகல்: செயற்பொறியாளர், நீவது, ஆ.பா.கோட்டம், திருச்சி அவர்களுக்கு தகவலுக்காக பணிந்து அனுப்பப்படுகிறது. ✓

நகல்: செயற்பொறியாளர், தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், துவாக்குடி திருச்சி-15 அவர்களுக்கு தகவலுக்காக பணிந்தனுப்பப்படுகிறது. ✓

நகல்: உதவிபொறியாளர், நீவது, ஆ.பா.பிரிவு, திருச்சி அவர்களுக்கு தொடர் நடவடிக்கை எடுக்கம் பொருட்டு அனுப்பப்படுகிறது. ✓

(அ/ந)
உதவிசெயற்பொறியாளர், நீவது,
ஆ.பா.உ.ப.கோட்டம், திருச்சி-1
18/9/16

Government of Tamil Nadu – Water Resources Department**From:**

Er. P. Muruganandham, B.E.

Assistant Operating Engineer, WRD / A.P. Sub Division, Tiruchirappalli

To:

The Commissioner,
Tiruchirappalli City Corporation,
Tiruchirappalli

Letter No.: Ko 53 / AOE (Opn) / 2024

Date: 18.09.2025

Subject

Preventing sewage mixing and garbage dumping in the Uyya Kondan canal –
Implementation of the Hon'ble National Green Tribunal (SZ) order in O.A. No. 112/2020.

References

1. Hon'ble National Green Tribunal (SZ) Case No. O.A. No. 112/2020 – Judgment dated 13.09.2021.
2. This office letters: Ko 53 / AOE (Opn) / 2023, dated 15.02.2022, 23.02.2022, 10.03.2022, 05.05.2022, 17.06.2022, 02.09.2022, 11.10.2022, 27.11.2022, 07.09.2023, 13.10.2023, 24.11.2023, 19.07.2024, 09.08.2024, 24.12.2024, 24.02.2025, 11.03.2025, 30.05.2025, and 05.08.2025.
3. Letters from the Assistant Engineer, WRD, A.P. Division, Tiruchirappalli: Ko 04 / 2021 / AE (Opn), dated 20.11.2021, 10.12.2021, 07.11.2022, 09.12.2022, 12.01.2023, 17.03.2023, 19.07.2023, 04.09.2023, 04.10.2023, 20.11.2023, 20.12.2023, 19.01.2024, 26.02.2024, 30.04.2024, 21.06.2024, 31.07.2024, 18.10.2024, 17.12.2024, 05.02.2025, 03.03.2025, 12.05.2025, 29.07.2025, and 15.09.2025.

As per the Hon'ble National Green Tribunal (SZ) order in O.A. No. 112/2020, it has been directed that water for agriculture must be supplied through the Uyya Kondan canal without contamination from sewage or garbage.

On behalf of this department, the water hyacinth plants spread across the canal and its banks have been completely removed, and water is being supplied for irrigation.

However, sewage and garbage continue to mix into the canal at several points. Plastic materials and waste from municipal residential areas are directly entering the canal through storm-water drains. This has led to the growth of water hyacinth and accumulation of waste, obstructing the flow of irrigation water.

Therefore, it is requested that necessary action be taken to:

- Prevent sewage from entering the Uyya Kondan canal.
- Stop garbage dumping along the canal banks.
- Remove the garbage already dumped.

Through the Assistant Engineer, WRD, A.P. Division, Tiruchirappalli (Reference 3), requests were made to:

- Assistant Commissioner, Ward Committee Office-4, Ponmalai Zone
- Ward Committee Office-2, Ariyamangalam Zone
- Ward Committee Office-3, Tiruvérumbur
- Ward Committee Office-5, Ko. Abishegapuram Zone

Similarly, through this office letters (Reference 2), requests were sent to the City Corporation.

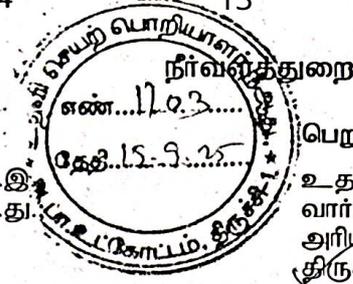
Despite these communications, no action has been taken so far. Continuous petitions are being received from the public, making it essential to keep the irrigation canal clean.

Hence, you are once again respectfully requested to take immediate and appropriate action to prevent sewage and garbage from entering the Uyya Kondan canal and to remove the garbage already present.

**Assistant Operating Engineer,
WRD, A.P. Sub Division,
Tiruchirappalli-1**
(Signature/Seal)

Copies to

- Revenue Divisional Officer, Tiruchirappalli – for information.
- Executive Engineer, WRD, A.P. Division, Tiruchirappalli – for information.
- Executive Engineer, Tamil Nadu Pollution Control Board, Thuvakudi, Tiruchirappalli-15 – for information.
- Assistant Engineer, WRD, A.P. Division, Tiruchirappalli – for follow-up action.



அனுப்புநர்

பொறி.ப.இரமேஸ்வரன்,பி.இ.
உதவிப்பொறியாளர்,நீ.வ.து.
ஆற்றுப்பாதுகாப்பு பிரிவு,
திருச்சிராப்பள்ளி-1.

பெறுநர்

உதவி ஆணையர்,
வார்டு குழு அலுவலகம் -2,
அரிபமங்கலம்,
திருச்சிராப்பள்ளி.

உ.செ.பொ	
க.கா	
தி.நி.உ	

கடித எண்: கோ.12/ 2025/ உ.பொ(தி)/ ஆ.பா.பிரிவு/ நாள்: 12.09.2025.

அய்யா,

பொருள்: உய்யக்கொண்டான் வாய்க்காலில் கழிவுநீர் கலத்தல் மற்றும் குப்பைகள் கொட்டுவதை தடுக்க மாண்பமை தேசிய பசுமை தீர்ப்பாயம், வழக்கு எண்:O.A.No:112(SZ) of 2020 – வழக்கில் பெறப்பட்ட தீர்ப்பின் ஆணை - செயல்படுத்துதல் தொடர்பாக.

பார்வை: 1) மாண்பமை தேசிய பசுமை தீர்ப்பாயம் (SZ) வழக்கு எண்: O.A.No:112 / 2020 தீர்ப்பு நாள்: 13.09.2021.

2) உதவிப்பொறியாளர்,நீ.வ.து., ஆ.பா.பிரிவு, திருச்சி அவர்களின் கடித எண் :கோ.04/2021/உ.பொ(தி)/நாள்: 20.11.2021, 10.12.2021, 07.11.2022, 09.12.2022, 12.01.2023, 17.03.2023, 19.07.2023, 04.08.2023, 04.09.2023, 04.10.2023, 20.11.2023, 20.12.2023, 19.01.2024, 26.02.2024 30.04.2024, 21.06.2024, 31.07.2024, 18.10.2024, 17.12.2024 05.02.2025, 03.03.2025, 12.05.2025, 21.07.2025 மற்றும் 21.08.2025.

3) மாண்புமிகு முதல்வரின் தனிப்பிரிவு மனு நாள்: 01.07.2025.
எண்: TN/WRD/TRY/P/PORTAL/01JUL25/12109112.

பார்வையில் காணும் மாண்பமை தேசிய பசுமை தீர்ப்பாயம், வழக்கு எண்:O.A.No:112(SZ) of 2020, வழக்கின் தீர்ப்பின் ஆணைப்படி உய்யக்கொண்டான் வாய்க்காலில் குப்பைகள் மற்றும் கழிவு நீர் கலக்காவண்ணம் விவசாயத்திற்கு தண்ணீர் வழங்க வேண்டும் என்று தெரிவிக்கப்பட்டுள்ளது. இத்துறையின் சார்பாக வாய்க்காலில் படர்ந்துள்ள ஆகாயத்தாமரை செடிகள் வாய்க்கால் மற்றும் கரைகளில் முழுவதும் அகற்றப்பட்டு பாசனத்திற்கு தண்ணீர் வழங்கப்பட்டு வரப்படுகிறது. இருப்பினும் உய்யக்கொண்டான் வாய்க்காலில் பல இடங்களில் தொடர்ந்து கழிவு நீரும், கழிவு நீருடன் குப்பைகளும் கலந்து வருகிறது. மேலும் பிளாஸ்டிக் பொருட்கள் மற்றும் கழிவு பொருட்கள் மாநகர குடியிருப்பு பகுதிகளில் இருந்து வரும் வாய்க்கால் மூலம் உய்யக்கொண்டான் வாய்க்காலில் நேரடியாக கலக்கிறது. இதனால் உய்யக்கொண்டான் வாய்க்காலில் ஆகாயத்தாமரை செடிகள் வளரவும் வாய்க்காலின் கழிவுகள் மூலம் பாசனத்திற்கு செல்லும் வாய்க்காலில் அடைபடும் சூழ்நிலை உருவாகியுள்ளது. இப்பொருள் தொடர்பாக பார்வை (2)-ல் காணும் இவ்வலுவலக கடிதங்களின் வாயிலாக தொடர்ந்து வலியுறுத்தப்பட்டு வருகிறது. ஆனால் இதுநாள் வரையிலும் தங்கள் துறையால் நடவடிக்கை மேற்கொள்ளப்படவில்லை. குறிப்பாக இப்பொருள் தொடர்பாக பார்வை (3)-ல் மாண்புமிகு முதல்வரின் தனிப்பிரிவு மனு மற்றும் மாவட்ட ஆட்சியரின் விவசாயிகள் குறைதீர்க்கும் கூட்டம் மூலமாகவும் உய்யக்கொண்டான் வாய்க்காலில் கழிவுநீர் கலந்து ஆகாயத்தாமரை செடிகள் பெருமளவு வளர்ந்து கொசு உற்பத்தி மையமாக மாறியுள்ளதாக மனுக்கள் வந்த வண்ணம் உள்ளன.

F53/3A

எனவே இனிவரும் காலங்களில் உய்யகொண்டான் வாய்க்காலில் கழிவு நீர் சேராதவாறும் வாய்க்கால் கரையில் குப்பைகள் கொட்டப்படுவதனை தடுக்கவும், தற்சமயம் கொட்டப்பட்டுள்ள குப்பைகளை அப்புறப்படுத்தவும் மாண்பமை தேசிய பசுமை தீர்ப்பாயத்தின் தீர்ப்பின் அடிப்படையில் உரிய நடவடிக்கை விரைந்து மேற்கொள்ள ஆவண செய்யுமாறு கேட்டுக்கொள்ளப்படுகிறது.

ஓம்/—

உதவிப்பொறியாளர், நீஆது.,
ஆற்றுப்பாதுகாப்புபிரிவு, திருச்சி-01.

நகல்: உதவிசெயற்பொறியாளர், நீ.வ.து., ஆற்றுப்பாதுகாப்பு உபகோட்டம், திருச்சி
அவர்களுக்கு உரிய தகவலுக்காக பணிந்து அனுப்பப்படுகிறது.

[Handwritten Signature] 16/09/2021
உதவிப்பொறியாளர், நீஆது.,
ஆற்றுப்பாதுகாப்புபிரிவு, திருச்சி-01.

Government of Tamil Nadu – Water Resources Department**Reminder Letter – 24****From:**

Er. P. Rameshwaran, B.E.
Assistant Engineer, WRD
River Protection Division,
Tiruchirappalli-1

To:

Assistant Commissioner,
Ward Committee Office-2,
Ariyamangalam,
Tiruchirappalli

Letter No.: Ko.12 / 2025 / AE (Opn) / River Protection Division

Date: 15.09.2025

Subject

Preventing sewage mixing and garbage dumping in the Uyya Kondan canal –
Implementation of the Hon'ble National Green Tribunal (SZ) order in O.A. No. 112/2020.

References

1. Hon'ble National Green Tribunal (SZ) Case No. O.A. No. 112/2020 – Judgment dated 13.09.2021.
2. Letters of the Assistant Engineer, WRD, River Protection Division, Tiruchirappalli:
 - o Ko.04 / 2021 / AE (Opn) dated: 20.11.2021, 10.12.2021, 07.11.2022, 09.12.2022, 12.01.2023, 17.03.2023, 19.07.2023, 04.08.2023, 04.09.2023, 04.10.2023, 20.11.2023, 20.12.2023, 18.10.2024, 17.12.2024, 05.02.2025, 03.03.2025, 12.05.2025, 21.07.2025, and 21.08.2025.
3. Petition from the Hon'ble Chief Minister's Special Cell dated 01.07.2025, Ref. No.: TN/WRD/TRY/P/PORTAL/01JUL25/12109112.

As per the Hon'ble National Green Tribunal (SZ) order in O.A. No. 112/2020, it has been directed that water for agriculture must be supplied through the Uyya Kondan canal without contamination from sewage or garbage.

On behalf of this department, the water hyacinth plants spread across the canal and its banks have been completely removed.

However, sewage and garbage continue to mix into the canal at several points. Plastic materials and waste from municipal residential areas are directly entering the canal through storm-water drains. This has led to the growth of water hyacinth and accumulation of waste, obstructing the flow of irrigation water.

This matter has been repeatedly emphasized through the office letters referred to in (2). Yet, no action has been taken by your department to date.

Specifically, petitions have been received through the Hon'ble Chief Minister's Special Cell (Reference 3) and also during the District Collector's grievance redressal meetings

with farmers, stating that sewage mixing in the Uyya Kondan canal has caused excessive growth of water hyacinth, turning the canal into a breeding ground for mosquitoes.

Therefore, it is respectfully requested that, in future:

- Sewage should not be allowed to enter the Uyya Kondan canal.
- Garbage dumping along the canal banks should be prevented.
- The garbage already dumped should be removed.

This action must be taken promptly in accordance with the Hon'ble National Green Tribunal's order.

Signature

**Assistant Engineer,
WRD, River Protection Division,
Tiruchirappalli-01**
(Signature/Seal)

Copies to

- Assistant Operating Engineer, WRD, River Protection Sub Division, Tiruchirappalli
– for information.

நீர்வளத்துறை

அனுப்புநர்

பொறி. அ.நித்தியானந்தன், எம்.டெக்.,
செயற்பொறியாளர், நீ.வ.து.,
ஆற்றுப் பாதுகாப்புக் கோட்டம்,
திருச்சிராப்பள்ளி-1

பெறுநர்

மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியம்,
திருச்சி.

673^m
கடித எண். /2025/ கோ.100A/வ1/நாள்.08.2025.

அய்யா,

பொருள் : தமிழ்நாடு சட்டமன்ற பேரவை - பொது நிறுவனங்கள் குழு (2024-2025)
22.08.2025 அன்று திருச்சிராப்பள்ளி மாவட்டத்தில் ஆய்வுப்பயணம்
மேற்கொண்டது - திருச்சிராப்பள்ளி மாவட்ட ஆட்சித்தலைவர்
அலுவலகத்தில் ஆய்வுக்கூட்டம் நடைபெற்றது - உய்யக்கொண்டான்
பிரதான வாய்க்காலில் கழிவுநீர் கலப்பது - நடவடிக்கை - தொடர்பாக.

- பார்வை : 1) மாவட்ட ஆட்சித்தலைவர், திருச்சிராப்பள்ளி அவர்களின்
ந.க.எண்.த3/6955/2025/நாள் 19.08.2025-ன் தொடர்ச்சியாக
ஆய்வுக்கூட்டம் நாள் 22.08.2025.
- 2) உதவி செயற்பொறியாளர், நீ.வ.து., ஆற்றுப் பாதுகாப்பு உட்கோட்டம்,
திருச்சி கடித எண்.கோ.16/2025/உசெபொ(தி)/நாள் 25.08.2025.

தமிழ்நாடு சட்டமன்ற பேரவை பொது நிறுவனங்கள் குழுவின் கூட்டம் கடந்த
22.08.2025 அன்று திருச்சிராப்பள்ளி மாவட்ட ஆட்சித்தலைவர் அலுவலகத்தில்
நடைபெற்றது. அக்கூட்டத்தொடரில் உய்யக்கொண்டான் கால்வாயில் திருச்சிராப்பள்ளி
மாநகரப் பகுதிகளில் கழிவுநீர் கலப்பது தொடர்பான "விளக்கம் கோரும் அறிவிப்பு"
அறிக்கையை மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுகட்டுப்பாட்டு வாரியம்,
திருச்சி அவர்கள் வெளியிட ஆணை வழங்கப்பட்டது.

மேலும் கழிவுநீர் கலக்கும் இடங்களை சுட்டிக்காட்ட நீர்வளத்துறை செயற்பொறியாளர்
அவர்களுக்கும் உத்தரவு வழங்கப்பட்டது. இதன் பொருட்டு உய்யக்கொண்டான்
கால்வாயை தள ஆய்வு செய்ததில் 28 இடங்களில் திருச்சிராப்பள்ளி மாநகராட்சி
பகுதிகளில் கழிவுநீர் கலப்பதாக தெரிய வருகிறது.

இதனை தொடர்ந்து கழிவுநீர் கலக்கும் இடங்களின் புகைப்படங்கள் மற்றும் இடங்களின்
விபரங்கள் அடங்கிய தொகுப்பை இணைத்து மாவட்ட சுற்றுச்சூழல் பொறியாளர்,

தமிழ்நாடு மாதக் கட்டுப்பாட்டு வாரியம், திருச்சி அவர்களுக்கு மேல் நடவடிக்கை எடுக்கு
 இணைப்பு : புதைபடிவங்கள் மற்றும் கழிவுநீர் கலக்கும் இடங்கள் தொடர்பான விவரங்கள் - 1 எண்ணம்.

இணைப்பு : புதைபடிவங்கள் மற்றும் கழிவுநீர் கலக்கும் இடங்கள் தொடர்பான விவரங்கள் - 1 எண்ணம்.

21/08/25 செயற்பொறியாளர், நீ.வ.து., ஆ.பா.கோட்டம், திருச்சி-1.

நகல் : கண்காணிப்புப் பொறியாளர், நீவது, நடுக்காவிரி வடிநில வட்டம், திருச்சி அவர்களுக்கு தகவலுக்காக பணிந்து சமர்ப்பிக்கப்படுகிறது.

நகல் : மாவட்ட ஆட்சித் தலைவர், திருச்சிராப்பள்ளி அவர்களுக்கு தகவலுக்காக கனிவுடன் தெரிவித்துக்கொள்ளப்படுகிறது.

நகல்: ஆணையர், திருச்சிராப்பள்ளி மாநகராட்சி, திருச்சிராப்பள்ளி அவர்களுக்கு தகவலுக்காக தெரிவித்துக்கொள்ளப்படுகிறது.

நகல்: உதவி செயற்பொறியாளர், நீவது, ஆற்றுப் பாதுகாப்பு உட்கோட்டம், திருச்சி அவர்களுக்கு உரிய தொடர் நடவடிக்கைக்காக அனுப்பப்படுகிறது.

அனுப்பப்பட்டது
 25/08/25

21/08/25 செயற்பொறியாளர், நீ.வ.து., ஆ.பா.கோட்டம், திருச்சி-1.

25/08/25

25/08/2025

Uyyakondan Sewage Confluence Locations
Trichy Corporation Limit area (LS 26.54 km to 44.42 km)

Sl. No	Area	Uyyakondan Channel LS in Km	Lattitude	Longitude
1	Collector Office Back side (RB)	27.35 km	10.804088°	78.672583°
2	Kumili Thopu (RB)	28.00 km	10.802638°	78.671783°
3	Raja colony (RB)	28.50 Km	10.802532°	78.671923°
4	Near Ayyappan Kovil (RB)	29.10 Km	10.809108°	78.680417°
5	Government Hospital (LB)	29.10 Km	10.809247°	78.680045°
6	Maruthi Hospital (LB)	29.20 Km	10.809548°	78.680372°
7	M.G. R. Roundana (RB)	29.20 Km	10.809417°	78.680485°
8	Beema Nagar (RB)	29.50 Km	10.811032°	78.682399°
9	Alwarthope (RB)	30.30 Km	10.812317°	78.687663°
10	Alwarthopu Murukku Bridge (RB)	30.45 Km	10.811217°	78.690972°
11	Millath street 49th ward (RB)	30.55 Km	10.811036°	78.690828°
12	Cauvery Theater (RB)	31.25 Km	10.809513°	78.695599°
13	Natraj Lodge (RB)	31.35 Km	10.809775°	78.696297°
14	Palakarai (D/S) (LB)	31.40 Km	10.809732°	78.696294°
15	Edatheru Bridge (D/S) (RB)	31.70Km	10.809712°	78.695554°
16	Edatheru Bride (D/S) (LB)	31.70 Km	10.809367°	78.698538°
17	Thopu Theru (RB)	32.00 Km	10.809389°	78.701268°
18	Malligaipuram (RB)	32.25 Km	10.805851°	78.704322°
19	Duraisampuram (RB)	32.55 Km	10.801975°	78.705907°
20	Senthennerpuram (RB)	33.18 Km	10.80117°	78.711467°
21	Pavala Nagar (RB)	34.19 Km	10.806806°	78.717551°

Sl. No	Area	Uyyakondan Channel LS in Km	Lattitude	Longitude
22	Ariyamangalam Ukkadai (RB)	34.92 Km	10.809033°	78.716521°
23	Railway Bridge (RB)	35.79 Km	10.814145°	78.716917°
24	Ammakulam (RB)	36.20 Km	10.811695°	78.724469°
25	SIT Bridge (RB)	36.60 Km	10.81331°	78.728567°
26	Anna Nagar (RB)	37.45 Km	10.808672°	78.735925°
27	Fathimapuram (RB)	40.23 Km	10.802872°	78.747698°
28	Cauvery Nagar (RB)	40.83 Km	10.797627°	78.744464°

P. (4) *[Signature]*
25/8/25
Am / Frichy .

Government of Tamil Nadu – Water Resources Department**From:**

Er. A. Nithiyanandan, M.Tech.
Executive Engineer, WRD,
River Protection Division,
Tiruchirappalli-1

To:

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Tiruchirappalli

Letter No.: /2025/ Ko.100A/V1 / Date: 02.08.2025

Subject

Tamil Nadu Legislative Assembly – Public Undertakings Committee (2024–2025) conducted an inspection tour in Tiruchirappalli District on 22.08.2025 – Review meeting held at the District Collector’s Office – Sewage mixing into the Uyya Kondan main canal – Action – Regarding.

References

1. District Collector, Tiruchirappalli – Proceedings No. T3/6955/2025 dated 19.08.2025, followed by review meeting on 22.08.2025.
2. Assistant Executive Engineer, WRD, River Protection Sub Division, Tiruchirappalli – Letter No. Ko.16/2025/ AEE (Opn) / dated 25.08.2025.

The meeting of the Tamil Nadu Legislative Assembly Public Undertakings Committee was held on 22.08.2025 at the District Collector’s Office, Tiruchirappalli.

During the meeting, regarding sewage mixing into the Uyya Kondan canal within Tiruchirappalli city limits, the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruchirappalli, was directed to issue a “Clarification Notice.”

Further, the Executive Engineer, WRD, was instructed to identify and point out the sewage mixing locations.

Accordingly, a field inspection of the Uyya Kondan canal was carried out, and it was found that sewage is mixing at **28 locations** within the Tiruchirappalli Corporation limits.

Photographs and detailed information of these sewage mixing points are enclosed and forwarded to the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruchirappalli, for further necessary action.

Signature

Executive Engineer,
WRD, River Protection Division,
Tiruchirappalli-1
(Date: 25.08.2025)

Copies to

- Monitoring Engineer, WRD, Nadu Kaveri Drainage Circle, Tiruchirappalli – for information.
- District Collector, Tiruchirappalli – for information.
- Commissioner, Tiruchirappalli City Corporation – for information.
- Assistant Executive Engineer, WRD, River Protection Sub Division, Tiruchirappalli – for follow-up action.

Annexure: Uyyakondan Sewage Confluence Locations (Trichy Corporation Limit, LS 26.54 km to 44.42 km)

Sl. No	Area	Uyyakondan Channel LS (Km)	Latitude	Longitude
1	Collector Office Back side (RB)	27.35 km	10.804088°	78.672583°
2	Kumili Thopu (RB)	28.00 km	10.802638°	78.671783°
3	Raja Colony (RB)	28.50 km	10.802532°	78.671923°
4	Near Ayyappan Kovil (RB)	29.10 km	10.809108°	78.680417°
5	Government Hospital (LB)	29.10 km	10.809247°	78.680045°
6	Maruthi Hospital (LB)	29.20 km	10.809548°	78.680372°
7	M.G.R. Roundana (RB)	29.20 km	10.809417°	78.680485°
8	Beema Nagar (RB)	29.50 km	10.811032°	78.682399°
9	Alwarthope (RB)	30.30 km	10.812317°	78.687663°
10	Alwarthopu Murukku Bridge (RB)	30.45 km	10.811217°	78.690972°
11	Millath Street, 49th Ward (RB)	30.55 km	10.811036°	78.690828°
12	Cauvery Theater (RB)	31.25 km	10.809513°	78.695599°
13	Natraj Lodge (RB)	31.35 km	10.809775°	78.696297°
14	Palakarai (D/S) (LB)	31.40 km	10.809732°	78.696294°
15	Edatheru Bridge (D/S) (RB)	31.70 km	10.809712°	78.695554°
16	Edatheru Bridge (D/S) (LB)	31.70 km	10.809367°	78.698538°
17	Thopu Theru (RB)	32.00 km	10.809389°	78.701268°
18	Malligaipuram (RB)	32.25 km	10.805851°	78.704322°

Sl. No	Area	Uyyakondan Channel LS (Km)	Latitude	Longitude
19	Duraisampuram (RB)	32.55 km	10.801975°	78.705907°
20	Senthennerpuram (RB)	33.18 km	10.801170°	78.711467°
21	Pavala Nagar (RB)	34.19 km	10.806806°	78.717551°
22	Ariyamangalam Ukkadai (RB)	34.92 km	10.809033°	78.716521°
23	Railway Bridge (RB)	35.79 km	10.814145°	78.716917°
24	Ammakulam (RB)	36.20 km	10.811695°	78.724469°
25	SIT Bridge (RB)	36.60 km	10.813310°	78.728567°
26	Anna Nagar (RB)	37.45 km	10.808672°	78.735925°
27	Fathimapuram (RB)	40.23 km	10.802872°	78.747698°
28	Cauvery Nagar (RB)	40.83 km	10.797627°	78.744464°